**IN THE COURT OF SH. POORAN CHAND, ASJ-02 (WEST), TIS HAZARI COURTS : DELHI**

**FIR No.643/17**
**PS : Ranhola**
**State Vs. Sudhir Tyagi**
**U/s. 302/120-B/34 IPC**

08.06.2020

**The undersigned is performing duty pursuant to the computer generated circular/duty roaster dated 30.05.2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi.**

This is an application u/s. 439 Cr.PC moved on behalf of accused Sudhir Tyagi seeking extension of interim bail.

Present : Sh. Rajat Kalra, Ld. Addl. PP for the state.
Sh. Deepak Sharma, Ld. Counsel for applicant/accused.

Ld. Counsel for applicant submits that he has filed present extension bail application as per criteria mentioned in minutes of High Powered Committee (HPC) of Hon'ble High Court dated 18.05.2020 and further requests to transfer this application to the designated court to deal with the said cases.

Since to deal with the bail application as per the minutes of High Powered Committee (HPC) of Hon'ble High Court, the court of Sh. Vishal Singh, Ld. ASJ-03, West District, Delhi has been designated for the same.

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In view of the submissions of Ld. Counsel for applicant, let this bail application be put up before the court of Sh. Vishal Singh, Ld. ASJ-03, West District, Delhi for today i.e. 08.06.2020 at 12:30 pm.

Ld. Counsel is directed to appear before the transferee court on the above mentioned time.

Ahlmad is directed to send the bail application immediately to the concerned court through proper channel.

**(POORAN CHAND)**
**ASJ-02/West/Delhi**
**08.06.2020**

**IN THE COURT OF SH. POORAN CHAND, ASJ-02 (WEST), TIS HAZARI COURTS : DELHI**

**Video Conferencing**

**FIR No.265/17**
**PS : Mundka**
**State Vs. Jakhu Sahani, Umesh Kumar and Sitam Dass etc.**
**U/s. 302/396/412/120B/34 IPC**

08.06.2020

**The undersigned is performing duty pursuant to the computer generated circular/duty roaster dated 30.05.2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi.**

These are three bail application for grant of interim bail moved on behalf of applicant/accused persons, namely, Jakhu Sahani, Umesh Kumar and Sitam Dass.

Present : Sh. Rajat Kalra, Ld. Addl. PP for the state.
Sh. Hari Kishan, Ld. Counsel for applicants/accused persons.

I have heard Ld. Counsel for applicants through Video Conferencing and Ld. State Counsel.

Ld. Counsel for applicant submits that he has filed three bail applications of the above named three applicants/accused persons as per criteria mentioned in minutes of High Powered Committee (HPC) of Hon'ble High Court dated 18.05.2020 and Ld. Counsel has also argued that

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no other case is pending against applicants/accused persons. Hence, Ld. Counsel further requests to transfer these applications to the designated court to deal with the bail applications as per the directions of HPC of Hon'ble High Court.

Since to deal with the bail application as per the minutes of High Powered Committee (HPC) of Hon'ble High Court, the court of Sh. Vishal Singh, Ld. ASJ-03, West District, Delhi has been designated for the same.

Let all the three bail applications be put up before the court of Sh. Vishal Singh, Ld. ASJ-03, West District, Delhi for 12.06.2020 to be heard through Video Conferencing.

**(POORAN CHAND)**
**ASJ-02/West/Delhi**
**08.06.2020**

**IN THE COURT OF SH. POORAN CHAND, ASJ-02 (WEST), TIS HAZARI COURTS : DELHI**

**Video Conferencing**

**FIR No.265/17**
**PS : Mundka**
**State Vs. Jakhu Sahani, Umesh Kumar and Sitam Dass etc.**
**U/s. 302/396/412/120B/34 IPC**

08.06.2020

**The undersigned is performing duty pursuant to the computer generated circular/duty roaster dated 30.05.2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi.**

These are three bail application for grant of interim bail moved on behalf of applicant/accused persons, namely, Jakhu Sahani, Umesh Kumar and Sitam Dass.

Present : Sh. Rajat Kalra, Ld. Addl. PP for the state.
Sh. Hari Kishan, Ld. Counsel for applicants/accused persons.

I have heard Ld. Counsel for applicants through Video Conferencing and Ld. State Counsel.

Ld. Counsel for applicant submits that he has filed three bail applications of the above named three applicants/accused persons as per criteria mentioned in minutes of High Powered Committee (HPC) of Hon'ble High Court dated 18.05.2020 and Ld. Counsel has also argued that

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no other case is pending against applicants/accused persons. Hence, Ld. Counsel further requests to transfer these applications to the designated court to deal with the bail applications as per the directions of HPC of Hon'ble High Court.

Since to deal with the bail application as per the minutes of High Powered Committee (HPC) of Hon'ble High Court, the court of Sh. Vishal Singh, Ld. ASJ-03, West District, Delhi has been designated for the same.

Let all the three bail applications be put up before the court of Sh. Vishal Singh, Ld. ASJ-03, West District, Delhi for 12.06.2020 to be heard through Video Conferencing.

**(POORAN CHAND)**
**ASJ-02/West/Delhi**
**08.06.2020**

**IN THE COURT OF SH. POORAN CHAND, ASJ-02 (WEST), TIS HAZARI COURTS : DELHI**

**Video Conferencing**

**FIR No.265/17**
**PS : Mundka**
**State Vs. Jakhu Sahani, Umesh Kumar and Sitam Dass etc.**
**U/s. 302/396/412/120B/34 IPC**

08.06.2020

**The undersigned is performing duty pursuant to the computer generated circular/duty roaster dated 30.05.2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi.**

These are three bail application for grant of interim bail moved on behalf of applicant/accused persons, namely, Jakhu Sahani, Umesh Kumar and Sitam Dass.

Present : Sh. Rajat Kalra, Ld. Addl. PP for the state.
Sh. Hari Kishan, Ld. Counsel for applicants/accused persons.

I have heard Ld. Counsel for applicants through Video Conferencing and Ld. State Counsel.

Ld. Counsel for applicant submits that he has filed three bail applications of the above named three applicants/accused persons as per criteria mentioned in minutes of High Powered Committee (HPC) of Hon'ble High Court dated 18.05.2020 and Ld. Counsel has also argued that

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no other case is pending against applicants/accused persons. Hence, Ld. Counsel further requests to transfer these applications to the designated court to deal with the bail applications as per the directions of HPC of Hon'ble High Court.

Since to deal with the bail application as per the minutes of High Powered Committee (HPC) of Hon'ble High Court, the court of Sh. Vishal Singh, Ld. ASJ-03, West District, Delhi has been designated for the same.

Let all the three bail applications be put up before the court of Sh. Vishal Singh, Ld. ASJ-03, West District, Delhi for 12.06.2020 to be heard through Video Conferencing.

**(POORAN CHAND)**
**ASJ-02/West/Delhi**
**08.06.2020**

**IN THE COURT OF SH. POORAN CHAND, ASJ-02 (WEST), TIS HAZARI COURTS : DELHI**

**FIR No.397/19**
**PS : Hari Nagar**
**State Vs. Mustafa Tyagi**
**U/s. 3&4 of MCOC Act**

08.06.2020

**The undersigned is performing duty pursuant to the computer generated circular/duty roaster dated 30.05.2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi.**

This is an application to transfer the bail application of the applicant/accused to the court of Sh. Vishal Singh, Ld. ASJ-03.

Present : Sh. Rajat Kalra, Ld. Addl. PP for the state.
Sh. Mahesh Kumar Patel, Ld. Counsel for applicant/accused.

Ld. Counsel for applicant submits that this bail application has already been transferred to the court of Sh. Vishal Singh, Ld. ASJ-03 and he wishes to withdraw the same.

In view of the endorsement on the application qua withdrawal by Ld. Counsel, present application is dismissed and withdrawn.

**(POORAN CHAND)**
**ASJ-02/West/Delhi**
**08.06.2020**

**IN THE COURT OF SH. POORAN CHAND, ASJ-02 (WEST), TIS HAZARI COURTS : DELHI**

**FIR No. 835/15**
**PS : Nihal Vihar**
**State Vs. Rajesh @ Pawa @ Jagdish**
**U/s. 302/120B IPC and u/s. 25/27 Arms Act**

08.06.2020

**The undersigned is performing duty pursuant to the computer generated circular/duty roaster dated 30.05.2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi.**

This is an application for grant of interim bail in view of the criteria prescribed in High Powered Committee of Hon'ble High Court.

Present : Sh. Rajat Kalra, Ld. Addl. PP for the state.
Sh. S.P. Sharma, Ld. Counsel for applicant/accused.

Ld. Counsel submits that he has mentioned the facts of seeking interim bail in view of the criteria of High Powered Committee of Hon'ble High Court in the heading of bail application but same has not been put up in the designated court and further requests to transfer this case to the designated court and also to call conduct report from the concerned jail and previous involvement report from concerned PS.

Ld. State Counsel also submits that present bail application is required to be dealt by the designated court.

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Since to deal with the bail application as per the minutes of High Powered Committee (HPC) of Hon'ble High Court, the court of Sh. Vishal Singh, Ld. ASJ-03, West District, Delhi has been designated for the same.

In view of the submissions made hereinabove, let this bail application be transferred to the court of Sh. Vishal Singh, Ld. ASJ-03, West District, Delhi for 12.06.2020.

As requested by Ld. Counsel for applicant, let in the meantime, previous involvement report from concerned PS and conduct report of the applicant from the concerned jail be also called for the next date for consideration of the designated court.

**(POORAN CHAND)**
**ASJ-02/West/Delhi**
**08.06.2020**

**IN THE COURT OF SH. POORAN CHAND, ASJ-02 (WEST), TIS HAZARI COURTS : DELHI**

**FIR No.419/16**
**PS : Anand Parbat**
**State Vs. Mohd. Iqbal**
**U/s. 376/354D/323/342/451/506 IPC and Sec.4 POCSO Act.**

08.06.2020

**The undersigned is performing duty pursuant to the computer generated circular/duty roaster dated 30.05.2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi.**

This is a regular bail application u/s. 439 Cr.PC for grant of bail to the applicant/accused Mohd. Iqbal.

Present : Sh. Rajat Kalra, Ld. Addl. PP for the state.
Sh. Kamla Prashad, Ld. Counsel for applicant/accused.
IO filed reply. Same is taken on record.

Before hearing the arguments, Ld. State Counsel submits that since offence u/s. 376 IPC and sec. 4 POCSO Act is mentioned in the FIR, hence, presence of the complainant / victim is required before granting bail to the applicant.

In view of the submission of Ld. State Counsel as well as mandate of law, let notice to the victim/complainant be issued to be served through IO/SHO for appearance before this court either personally or through counsel for next date i.e. for 15.06.2020.

**(POORAN CHAND)**
**ASJ-02/West/Delhi/08.06.2020**

**IN THE COURT OF SH. POORAN CHAND, ASJ-02 (WEST), TIS HAZARI COURTS : DELHI**

**FIR No. 149/19**
**PS : Anand Parbat**
**State Vs. Aman**
**U/s. 354B/354D/506 IPC r/w sec. 12 POCSO Act**

08.06.2020

**The undersigned is performing duty pursuant to the computer generated circular/duty roaster dated 30.05.2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi.**

This is 2nd bail application moved on behalf of applicant/accused Aman.

Present : Sh. Rajat Kalra, Ld. Addl. PP for the state.
Sh. Deepak Malik, Ld. Counsel for applicant/accused.

Neither the complainant/victim nor any report on the process received since morning from the concerned IO/SHO.

Ld. State Counsel submits that presence of complainant/victim is required before hearing the bail application. Hence, fresh notice of this application is required to be sent to victim/complainant.

In view of the submissions made by Ld. State Counsel, let the notice be issued to victim/complainant through SHO for next date.

SHO is directed to secure the presence of complainant/victim on next date either himself or through IO or any other responsible officer.

Put up this bail application on 12.06.2020.

**(POORAN CHAND)**
**ASJ-02/West/Delhi**
**08.06.2020**

**IN THE COURT OF SH. POORAN CHAND, ASJ-02 (WEST), TIS HAZARI COURTS : DELHI**

**FIR No. 65/16**
**PS : Uttam Nagar**
**State Vs. Vinay @ Vickey**
**U/s. 302 IPC**

**Video Conferencing**

08.06.2020

**The undersigned is performing duty pursuant to the computer generated circular/duty roaster dated 30.05.2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi.**

This is an application u/s. 439 Cr.PC for grant of interim bail moved on behalf of applicant/accused Vinay @ Vickey.

Present : Sh. Rajat Kalra, Ld. Addl. PP for the state.
Sh. Praveen Kumar, Ld. Counsel for applicant/accused.

SHO filed reply alongwith the previous involvement report. Same is taken on record.

Due to connectivity problem in CISCO Webex, Ld. Counsel for applicant/accused has made whatsapp video call on the mobile of Ahlmad of this court and speaker of the mobile was on and in the presence of Ld. State Counsel arguments heard.

Ld. Counsel for applicant submits that he has filed present bail application as per criteria mentioned in minutes of High Powered

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Committee (HPC) of Hon'ble High Court dated 18.05.2020 and Ld. Counsel has also argued that no other case is pending against applicant/accused. Hence, Ld. Counsel further requests to transfer this application to the designated court to deal with bail application as per the directions of HPC of Hon'ble High Court. Ld. Counsel for applicant further requests to call the conduct report from the jail to curtail further delay in hearing the present application.

Since to deal with the bail application as per the minutes of High Powered Committee (HPC) of Hon'ble High Court, the court of Sh. Vishal Singh, Ld. ASJ-03, West District, Delhi has been designated for the same.

Let this bail application be put up before the court of Sh. Vishal Singh, Ld. ASJ-03, West District, Delhi for 16.06.2020.

As requested by Ld. Counsel for applicant, let in the meantime, conduct report of the applicant from the concerned jail be also called for the next date for consideration of the designated court.

**(POORAN CHAND)**
**ASJ-02/West/Delhi**
**08.06.2020**

**IN THE COURT OF SH. POORAN CHAND, ASJ-02 (WEST), TIS HAZARI COURTS : DELHI**

**FIR No. 623/19**
**PS : Ranhola**
**State Vs. Dev Prakash @ J Prakash**
**U/s. 498A/304B/341 IPC**

08.06.2020

**The undersigned is performing duty pursuant to the computer generated circular/duty roaster dated 30.05.2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi.**

This is an application for grant of regular bail u/s. 439 Cr.PC moved on behalf of applicant/accused Dev Prakash @ J Prakash.

Present : Sh. Rajat Kalra, Ld. Addl. PP for the state.
Sh. S.K. Bhardwaj, Ld. Counsel for applicant/accused.

I have heard arguments on the application from both sides.

It is argued by Ld. Counsel for accused that present case is pending trial before the court of Sh. Vishal Singh, Ld. ASJ-03, West, Delhi for 16.07.2020. It is also argued that accused is innocent and falsely implicated in this case as it is a case of suicide by the deceased and not a case u/s. 498A/304B IPC.

Per contra, Ld. State Counsel submits that to address arguments on this bail application, case file is required to be perused and

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further requests that it will be in the fitness of the things if the present bail application is dealt with by Ld. ASJ in whose court case is pending trial, if Ld. P.O. is performing duty in this COVID-19 Pandemic.

This court is in agreement of the submissions made by Ld. State Counsel. Let this bail application be transferred to the court of Sh. Vishal Singh, Ld. ASJ-03, West, Delhi, who is performing duty as a designated court to deal with cases under High Powered Committee of Hon'ble High Court for 16.06.2020.

**(POORAN CHAND)**
**ASJ-02/West/Delhi**
**08.06.2020**

241, GHARAND BLOCK,

**IN THE COURT OF SH. POORAN CHAND, ASJ-02 (WEST), TIS HAZARI COURTS : DELHI**

**Bail Appl. No. 1173/20**
**FIR No. 176/20**
**PS : Nihal Vihar**
**State Vs. Sajjan Shukla**
**U/s 392/397/120B/336/34 IPC & 25/27/54/59 Arms Act**

08.06.2020

**The undersigned is performing duty pursuant to the computer generated circular/duty Roster dated 30.05.2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi.**

This is the application u/s 439 Cr.P.C. for grant of bail moved on behalf of accused/applicant Sajjan Shukla.

Present : Sh. Rajat Kalra, Ld. Addl. PP for State
Sh. Ravinder Kumar Gupta, Ld Counsel for the applicant/accused.

I have heard arguments from both the sides and perused the reply.

It is argued on behalf of applicant that he was arrested on 22.03.2020 in this case and since then, he is in custody. It is further argued that he is innocent and has been falsely implicated in the present case. It is further argued that accused has not been sought by the IO for any further investigation and three months are about to complete since

the date of arrest of applicant/accused. It is also argued that the recovery shown by the police has been planted upon the applicant and he has no previous involvement.

Per contra, Ld. State Counsel has argued that as per reply to the bail application, motorcycle used in the commission of crime and robbed money of Rs. 9000/- have been recovered at the instance of applicant/accused. It is also argued that matter is still under investigation.

I have considered rival arguments.

Considering the facts and circumstances of the case and the fact that matter is still under investigation, no ground is made out for grant of bail to the applicant/accused at this stage. Application is accordingly dismissed.

Copy of this order be given dasti.

**(POORAN CHAND)**
**ASJ-02/West/Delhi**
**08.06.2020**

**IN THE COURT OF SH. POORAN CHAND, ASJ-02 (WEST), TIS HAZARI COURTS : DELHI**

**FIR No. 876/17**
**PS : Ranhola**
**State Vs. Jaswant @ Pappu**
**U/s 302/308/323/323/148/149 IPC**

08.06.2020

**The undersigned is performing duty pursuant to the computer generated circular/duty Roster dated 30.05.2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi.**

This is the application u/s 439 Cr.P.C. for grant of extension of interim bail moved on behalf of accused/applicant Jaswant @ Pappu.

Present : Sh. Rajat Kalra, Ld. Addl. PP for State
Sh. Iqbal Khan, Ld Counsel for the applicant/accused.

I have heard arguments from both the sides and perused the record.

It is argued on behalf of applicant that the applicant is seeking interim bail on the ground that he has has been suffering from high grade fever, chest infection and breathing difficulty from 31.05.2020 and after investigation by the doctors, he has been diagnosed with symptoms of COVID-19 and has been advised for self

isolation and home quarantine for 14 days. The documents in this regard have been annexed with the application. Same have been perused. Therefore, applicant may be released on interim bail.

Per contra, Ld. State Counsel has opposed the bail application on the ground that accused is facing serious charges of murder.

I have considered rival arguments.

Considering the facts and circumstances of the case and the ground of the applicant being a COVID-19 suspect, interest of justice will be served, if his extension of interim bail is allowed. Accordingly, interim bail of applicant stands extended for a period of six weeks from today on the similar terms and conditions mentioned as per order dated 15.05.2020. Application stands disposed off.

Copy of this order be sent to Jail Superintendent, Central Jail, Tihar for information and compliance.

**(POORAN CHAND)**
**ASJ-02/West/Delhi**
**08.06.2020**

Enrl . No.

IQBAL KHAN
En. No. : D/195/2011 (Adv

**IN THE COURT OF SH. POORAN CHAND, ASJ-02 (WEST), TIS HAZARI COURTS : DELHI**

**FIR No. 267/15**
**PS : Nihal Vihar**
**State Vs. Umesh @ Nonu**
**U/s. 392/34 IPC**

08.06.2020

**The undersigned is performing duty pursuant to the computer generated circular/duty roaster dated 30.05.2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi.**

This is an application moved on behalf of applicant/accused Umesh @ Nonu for recalling of process u/s. 82/83 Cr.PC and for grant of regular bail.

Present : Sh. Rajat Kalra, Ld. Addl. PP for the state.
Sh. Narender Kumar, Ld. Counsel for applicant/accused.

I have heard arguments on the above application from both sides and have perused the case file which is pending before this court.

Ld. Counsel for applicant submits that accused was arrested on 31.12.2019 in case FIR no. 841/19 u/s. 326 IPC PS Binda Pur and was granted bail by Ld. MM in the said case on 18.03.2020. It is also argued that as applicant was in judicial custody in the other case, he could not appear in this case on the date fixed. However, after the date applicant moved application in this case to apprise about the arrest of accused in the

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other case and for issuance of production warrant. It is also argued that this court has issued production warrant on the said application for 25.03.2020 but thereafter, due to COVID-19 Pandemic, accused could not be produced before this court. It is also argued that accused has been admitted to bail in the said case of PS Binda Pur but could not be released due to production warrant issued by this court.

Perusal of the record shows that the submissions made hereinabove by Ld. Counsel for applicant are in consonance with the record and accused was in judicial custody in other case due to said reason he could not appear before this court. Hence, this court is of the view that absence of the accused on the relevant date was not intentional but due to the above said circumstances. Hence, the process u/s. 82/83 Cr.PC are recalled against the accused Umesh @ Nonu and he is admitted to bail subject to furnishing personal bond in some of Rs. 10,000/- to the satisfaction of the concerned jail superintendent and accused be released, if not wanted in any other case forthwith.

Application is disposed off accordingly.

Copy of this order be sent to the Superintendent of concerned jail for compliance.

**(POORAN CHAND)**
**ASJ-02/West/Delhi**
**08.06.2020**

**IN THE COURT OF SH. POORAN CHAND, ASJ-02 (WEST),**
**TIS HAZARI COURTS : DELHI**

**Bail Appl. No. 1168/20 & 1175/20**
**FIR No. 176/20**
**PS : Nihal Vihar**
**State Vs. Jitender Sharma**
**U/s 392/397/120B/336/34 IPC &**
**25/27/54/59 Arms Act**

**THROUGH VIDEO CONFERENCING**

08.06.2020

**The undersigned is performing duty pursuant to the computer generated circular/duty Roster dated 30.05.2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi.**

These are two separate applications u/s 439 Cr.P.C. for grant of bail moved on behalf of accused/applicant Jitender Sharma.

Present : Sh. Rajat Kalra, Ld. Addl. PP for State
Sh. Ankit Dixit, Ld Counsel for the applicant/accused.

The above two bail applications are having similar contents and have been inadvertently filed in duplicate and have also been given separate bail application numbers as mentioned above. Therefore, the bail application no. 1175 is tagged with the application no. 1168/20 and I proceed to hear application no. 1168/20.

The present application has been heard through Video Conferencing platform CISCO Webex.

I have heard arguments from both the sides and perused the reply.

It is argued on behalf of applicant that he was arrested on 22.03.2020 in this case and since then, he is in custody. It is further argued that he is innocent and has been falsely implicated in the present case. It is further argued that accused has not been sought by the IO for any further investigation and three months are about to complete since the date of arrest of applicant/accused. It is further argued that he is only 22 years old and is the only bread earner in his family and his family is facing severe hardship due to COVID-19 pandemic. It is also argued that due to pandemic situation, he has not met his family members by way of mulaqat in jail.

Per contra, Ld. State Counsel has argued that as per reply to the bail application, robbed money of Rs. 50,000/- has recovered at the instance of applicant/accused Jitender Sharma. It is also argued that matter is still under investigation.

I have considered rival arguments.

Considering the facts and circumstances of the case and the fact that matter is still under investigation, no ground is made out for grant of bail to the applicant/accused at this stage. Application is accordingly dismissed.

Copy of this order be given dasti.

**(POORAN CHAND)**
**ASJ-02/West/Delhi**
**08.06.2020**

**IN THE COURT OF SH. POORAN CHAND, ASJ-02 (WEST), TIS HAZARI COURTS : DELHI**

**Video Conferencing**

**FIR No. 71/18**
**PS : Anand Parbat**
**State Vs. Rajdhari**
**U/s. 308/323/34 IPC**

08.06.2020

**The undersigned is performing duty pursuant to the computer generated circular/duty roaster dated 30.05.2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi.**

This is 3rd application u/s. 439 Cr.PC for grant of regular bail moved on behalf of applicant/accused Rajdhari.

Present : Sh. Rajat Kalra, Ld. Addl. PP for the state.
None for applicant/accused since morning.

Reply received from SHO to the bail application. Same is taken on record.

Present application was to be heard through Video Conferencing but mobile number on the vakalatnama of Ld. Counsel is not visible, even no e-mail ID is written on the vakalatnama or on the bail application, hence, the link for conducting the proceeding through VC could not be sent to Ld. Counsel of the applicant. Even no call is received on the mobile number of the court staff, which is mentioned on the cause list of this court from the counsel.

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It is also pertinent to mention that perusal of the report of SHO shows that particulars of the case FIR are not correct as the FIR no. 75/2018 was registered u/s. 380 IPC in PS Anand Parbat and not under the offence as mentioned in this application.

In view of the above facts, I find no reason to adjourn this application for future date. Hence, same is dismissed for non-appearance.

**(POORAN CHAND)**
**ASJ-02/West/Delhi**
**08.06.2020**

**IN THE COURT OF SH. POORAN CHAND, ASJ-02**
**(WEST), TIS HAZARI COURTS : DELHI**

**FIR No. 145/19**
**PS : Mundka**
**State Vs. 1. Jitender @ Bata**
**2. Jitender @ Jitu**
**U/s 365/394/397/34 IPC**

**THROUGH VIDEO CONFERENCING**

08.06.2020

**The undersigned is performing duty pursuant to the computer generated circular/duty Roster dated 30.05.2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi.**

This is the application u/s 439 Cr.P.C. for grant of interim bail moved on behalf of applicants/accused Jitender @ Bata and Jitender @ Jitu.

Present : Sh. Rajat Kalra, Ld. Addl. PP for State
Sh. Hari Kishan, Ld Counsel for the
applicants/accused through Video Conferencing.

I have heard arguments from both the sides and perused the record.

Both the applicants are seeking interim bail till lockdown period. It is argued that father of applicant Jitender @ Bata has suffered paralysis and the father of applicant/accused Jitender @ Jeetu has expired. It is also

argued that even on merits, the complainant has not supported the case of the prosecution. Therefore, applicants may be released on interim bail.

Per contra, Ld. State Counsel has opposed the bail applications on the ground that both the applicants have criminal cases pending against them and in case, they are released on interim bail, they may jump the bail and also involve in robbery and thefts.

I have considered rival arguments. I have also perused the case file. The complainant in this case has turned hostile and not supported the case of the prosecution. Even otherwise, considering the grounds stated on behalf of application, interest of justice will be served, if both the applicants are released on interim bail. Accordingly, both the applicants named above are granted interim bail for a period of four weeks from the date of release subject to furnishing of personal bond in the sum of Rs. 20,000/- each to the satisfaction of the concerned Jail Superintendent. Application stands disposed off.

Copy of this order be sent to Jail Superintendent, Central Jail, Tihar for information and compliance.

**(POORAN CHAND)**
**ASJ-02/West/Delhi**
**08.06.2020**